

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.65/TD/2018

- Subject : Application seeking grant of Category- I inter-State trading licence under Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
- Date of Hearing : 29.5.2018
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : NTPC Limited
- Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri Manoj Mathur, NTPC
Shri Shyam Kumar, NTPC
Shri I. Uppal, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for grant of inter-State trading licence for Category I under Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009. Learned counsel for the Petitioner requested for adjournment on account of non-receipt of copy of notice published in the newspaper as per Trading Licence Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information, on an affidavit, by 16.6.2018:

- (a) Reasons for seeking separate licence for NTPC instead of utilizing the Trading Licence already granted to NTPC Vidyut Vyapar Nigam Limited (NVVN), a wholly owned subsidiary of NTPC;
- (b) Confirm that NTPC doesn't own any transmission assets; and

(c) Audited special balance sheet as on any date falling within 30 days immediately preceding the date of making the application.

3. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 5.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**